

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

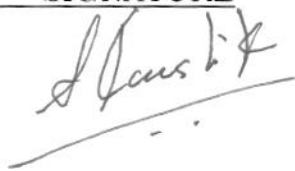
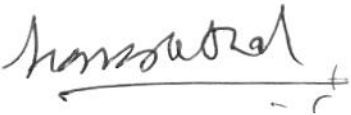
C.P No. 722/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2017

NAME OF THE PARTIES: Raj Kumar Contractor  
V/s.  
Gammon India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Sunay Lawstik i/b Megharshi Shah and himayatullah	Respondent	
	HARESH P. JHA	A.R for Applicant	

**ORDER**

**CP No.722/I&BP/NCLT/MB/MAH/2017**

The Petitioner and the Corporate Debtor having entered into Consent Terms, the Petitioner herein filed withdrawal Memo mentioning that they have mistakenly mentioned payment dates as 8<sup>th</sup> June 2015 and 27<sup>th</sup> June 2015, instead of mentioning them as 8<sup>th</sup> June 2017 and 27<sup>th</sup> June 2017. When this memo has been put to the Respondent Counsel, he has also agreed that the year has been wrongly mentioned in the consent terms as 2015 instead of 2017. As the matter being settled between the parties, at request of the Petitioner Counsel withdrawal memo, the Petition is hereby dismissed as withdrawn in view of the Consent Terms filed by the parties.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)  
Encl: Consent terms.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

BEFORE THE ADJUDICATING AUTHORITY  
THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH  
C.P. NO. 722 OF 2017

M/s Rajkumar Contractor

...Applicant

Versus

Gammon India Limited



**CONSENT MINUTES OF ORDER**

The following order is passed by the consent of parties:

1. The Corporate Debtor will pay the amount of Rs. 45,40,595/- (Rupees Forty Five Lacs Forty Thousand Five Hundred And Ninety Five Only) to the Applicant in full and final settlement of all its claims against the Corporate Debtor as set out in the above Company Petitioner, in the following two installments: -

Sl. No.	Amount to be Paid	Payment to be made on or before
1.	Rs. 25,00,000/- (Rupees Twenty Five Lakhs only)	8th June 2015 2017
2.	Rs. 20,40,595/- (Rupees Twenty Lakhs Forty Thousand Five Hundred Ninety Five only)	27th June 2015 2017

*Handwritten signature/initials*

2. The two instalments shall be paid by the Corporate Debtor to the Applicant by NEFT / RTGS in the bank accounts as provided in the aforesaid CP/Applicant.
3. The Applicant agrees and undertakes to this Hon'ble Court that on receipt by the Applicant of the aforesaid sum of Rs.45,40,595/- (Rupees Forty Two Lacs Forty Thousand Five Hundred And Ninety Five only) all other claims and legal proceedings, if any, of any nature whatsoever adopted by the Applicant against the Corporate Debtor, its Directors, employees, etc., shall not be pursued by the Applicant and shall be withdrawn by the Applicant forthwith.

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*Handwritten signature*

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SK  
vivek kumar  
Ramesh  
SUS

The Company Petition <sup>may accordingly be</sup> disposed of in these terms.

6. Liberty to the parties to apply.

For M/s Rajkumar Contractor

*SK*

Authorised Signatory

Mr. Vikas Kumar

*vivek kumar*

Advocate for Applicant

For Gammon India Limited

*Musumatti*

Authorised Signatory

Negandhi Shah & Himayatullah

*Negandhi Shah*

Advocate for Corporate Debtor



**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF GAMMON INDIA LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 'GAMMON HOUSE', VEER SAVARKAR MARG, PRABHADEVI, MUMBAI - 400025 ON TUESDAY, THE 27<sup>TH</sup> DAY OF OCTOBER, 2015**

**TO AUTHORIZE MR. JAYSINGH ASHAR, MR. SANJEEV DIWADKAR, MR. SOMARAO KULKARNI AND MR. P BUSLARA TO SIGN ALL VAKALATNAMAS, PETITIONS, APPLICATIONS BEFORE ANY JUDICIAL AND QUASI JUDICIAL AUTHORITY IN ALL MATTERS BY AND AGAINST GAMMON INDIA LIMITED**

"RESOLVED THAT Mr. Jaysingh Ashar - Vice President - WSS, Work Survey, Mr. Sanjeev Diwadkar - General Manager - Work Survey, Mr. Somarao Kulkarni - Deputy General Manager - Legal and Mr. Porushasp Buslara - General Manager (Legal) be and are hereby severally authorized to appear, sign & file on behalf of the Company, applications, petitions, vakalatnamas, statements, replies, affidavits, rejoinders/ replicas, appeals and such documents as may be required in connection with all/any legal matters initiated by or against the Company before any Tribunal, High Court, Supreme Court or any judicial authority and to do such acts, deeds, matters and things as may be necessary/incidental/ancillary for giving effect to the aforementioned purpose including appointment of Advocates, Solicitors, Counsels;

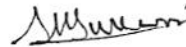
RESOLVED FURTHER THAT a copy of the foregoing resolution certified as true by any one Director of the Company or the Company Secretary be furnished to the concerned authorities and they be requested to act thereon".

**CERTIFIED TRUE COPY  
FOR GAMMON INDIA LIMITED**

  
**GITA BADE  
COMPANY SECRETARY**

**(Dated this 18<sup>th</sup> Day of January, 2016**

Self Attached.



Somarao C. Kulkarni

7.6.17

**GAMMON INDIA LIMITED**

**An ISO 9001 Company**

GAMMON HOUSE, VEER SAVARKAR MARG, P. O. BOX NO. 9129, PRABHADEVI, MUMBAI-400 025. INDIA.  
Telephone : 91- 22 - 6111 4000 • 2430 6761 • Fax : 91 - 22 - 2430 0221 • 2430 0529  
E-Mail : gammon@gammonindia.com • Website : www.gammonindia.com

CIN: L74999MH1922PLC000997



Affida



Indian-Non Judicial Stamp  
Haryana Government



Date : 29/03/2017

Certificate No. Q0292017C45



Stamp Duty Paid : ₹ 100

(Rs. Hundred Only)

GRN No. 25752930



Penalty : ₹ 0

(Rs. Zero Only)

Deponent

Name : Rajkumar Contractor

H.No/Floor : 0

Sector/Ward : 0

Landmark : 0

City/Village : Panipat

District : Panipat

State : Haryana

Phone : 9996781414



Purpose : Office to be submitted at Panipat

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

**SPECIAL POWER OF ATTORNEY**

I, Raj Kumar son of Shri Dharam Singh , resident of Assan Kalan Khurd , tehsil and district- Panipat, hereby authorize Shri Vikas Kumar ,Chartered Accountant 6/15 , Parhlad Colony , Geeta Mandir Road ,Panipat-132103 as special power of attorney on my behalf and on behalf of the firm to do the following acts:


1. To issue a notice (s) to Gammon India Limited for and on behalf of the firm ,  
Raj Kumar Contractor ,in the prescribed form as required under the regulations framed under Insolvency & Bankruptcy Code, 2016.
2. To correspond with Gammon India Limited for and on behalf of the firm for recovery of the amount due from Gammon India Limited.
3. To file application (s) with the Adjudicating Authority ,National Company Law Tribunal, Mumbai for and on behalf of the firm under the provisions of Insolvency & Bankruptcy Code, 2016
4. To sign any document for and on behalf of the firm and to certify any statement for and on behalf of the firm.

5. To provide any information to the Adjudicating Authority, National Company Law Tribunal, Mumbai and /or to Gammon India Limited and /or to the Interim Resolution Professional .
6. To strike a compromise, if required, for and on behalf of the firm.

I hereby confirm to ratify all the acts done by the said attorney ,documents and information provided by him on my behalf and on behalf of the firm ,namely,Raj Kumar Contractor.

Dated :- March,29,2017

Place : Panipat

  
Raj Kumar,



~~ATTESTED~~

NOTARY, Panipat

29 MAR 2017

